

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3264
ANSWERED ON:12.12.2014
RELEASE OF FUNDS
Patil Shri Chandrakant Raghunath

Will the Minister of FINANCE be pleased to state:

(a) whether the 13th Finance Commission in its report recommended for release of General Performance Grants and Special Area Performance Grant for Panchayat Raj Institutions (PRIs) and Urban Local bodies(ULBs) subject to compliance of prescribed conditions;

(b) If so, the details thereof and likely amount involved therein; and

(c) whether State Government has taken necessary action to comply with the condition for availing of the Performance Grants but the notification could not be issued and if so, the details thereof and the reasons therefore along with reaction of the Government, State - wise?

Answer

MINISTER OF STATE FOR FINANCE (SHRI JAYANT SINHA)

(a)to (c) The 13th Finance Commission (FC XIII) recommended Rs. 29,826 crore for Performance Grant for Panchayati Raj Institutions (PRIs) & Urban Local Bodies (ULB) and Rs. 559 crore for " Special Areas" for its award period 2010-2015. The States are entitled to the Performance grants annually from 2011-12 to 2014-15, upon fulfillment of FC XIII prescribed six conditionalities for PRIs and nine for ULBs. Central Monitoring Committees constituted in the Ministry of Panchayati Raj for PRIs and in the Ministry of Urban Development for ULBs examines the compliance of conditionalities by each State at the end of fiscal year, including issue of notification wherever required, to be eligible for the grant in succeeding fiscal year.